

OPEN COURT

CENTRAL ADMINISTRATIVE TRIUBNAL  
ALLAHABAD BENCH : ALLAHABAD

REVIEW APPLICATION NO.06 OF 2005  
IN  
ORIGINAL APPLICATION NO.1189 OF 1996

ALLAHABAD THIS THE 4<sup>TH</sup> DAY OF APRIL, 2008

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J  
HON'BLE MR. K. S. MENON, MEMBER-A

1. Bhola Prasad Son of Shayam Narayan,  
R/o Village Bhagwanpur, Post & P.S. Pipiganj,  
Tehsil Pharenda, District-Gorakhpur.
2. Ram Das Prasad, Son of Chellar Prasad,  
Village Kolua Post & P.S. Pipiganj,  
Tehsil Sadar, District-Gorakhpur.

.....Applicants

By Advocate : Shri G.D. Mukherjee & Shri S. Mukherjee

Versus

1. The Union of India through the General manager,  
North Eastern Railway, Gorakhpur.
2. The Divisional Railway Manager, Lucknow Division,  
North Eastern Railway, Lucknow.
3. Inspector of Works (West), Lucknow Division,  
Gorakhpur.
4. Permanent Ways Inspector (Construction)  
North Eastern Railway, Gorakhpur.
5. Permanent Ways Inspector (Construction)  
North Eastern Railway, Lucknow Division,  
Khalilabad.
6. Permanent Ways Inspector (B.G. Construction)  
North Eastern Railway, Gorakhpur.
7. Assistant Personnel Officer, Lucknow Division,  
North Eastern Railway, Gorakhpur.

..... Respondents

By Advocate : Shri Anil Kumar.

O R D E R

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

This review application is filed against the  
order dated 11.08.2003. By the said order the OA was



dismissed. Subsequently after final dismissal of that OA some of the applicants have filed review application No.123/03 and the same was also dismissed earlier by order dated 09.05.2007. Here in this review application also the learned counsel for the applicant even though raised the grounds and the facts mentioned therein to review with regard to the order passed on 11.08.2003 stating that on the face of it, erroneous and, therefore, request for review of the same. The learned counsel for the respondents submits that the scope of review is not to correct the order which is under review filed by the applicant in view of the earlier order passed in the review application of the same of the applicants in the same OA was dismissed having regard to the same this application also does not deserves for consideration and hence prays for dismissal of the same.

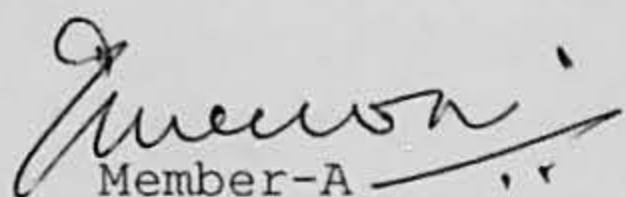
2. We have heard the learned counsel for the applicant and the learned counsel for the respondents and perused the materials on record. On perusal of the order and also the grounds taken by the learned counsel for the applicant in the review application it is clear that the grounds are in the nature of grounds to be raised in appeal against the order impugned dated 11.08.2003. Having regard to the same we do not find any scope for review on the grounds urged in the review application. In the absence of any error on the face of the record we are not satisfied with the

A handwritten signature in black ink, appearing to be 'H. S.' or a similar initials.

grounds taken in the review application by the learned counsel for the applicant.

3. This review application does not survive for consideration, and the same is accordingly dismissed.

No Costs.



Member-A



Member-J

/ns/